

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 130/MP/2013

- Subject : Petition for compliance of section 39 of the Electricity Act, 2003 read with Regulations 2.8.1 (c) of Central Electricity Regulatory Commission (Indian Electricity Grid Code) (first amendment), Regulations 2012 to ensure development of an efficient, co-ordinate and economical system of intra-state transmission lines for smooth flow of electricity from a generating station to the load centers and for providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulations 5.2 (I) of the CERC(Indian Electricity Grid Code) (first amendment) Regulations 2010 for ensuring security of the eastern Regional grid as well as the interconnected Indian grid.
- Date of hearing : 24.4.2014
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
- Petitioner : Eastern Regional Load Despatch Centre, Kolkata
- Respondents : Chairman, Jharkhand State Electricity Board and others
- Parties present : Shri Surajit Banerjee, ERLDC
Ms. Jyoti Prasad, ERLDC
Shri R.B. Sharma, Advocate, JSEB

Record of Proceedings

The representative of the petitioner placed on record the status of implementation of protection system as on 31.3.2014 by JSEB and submitted that out of 28 remedial measures suggested by the Committee, JSEB is yet to implement three remedial measures (in full) i.e. two at Patratu-Tenughat and one at Ramchandrapur and two remedial measures (in part) i.e. at Tenughat.

2. The representative of the petitioner referred to the reply of JSEB and submitted that it is not clear whether the bus inter-section at Chandil sub-station at 220 kV has been done or not as JSEB has simply explained that it has been complied with. He further submitted that even after the corrective measures taken by JSEB, on 22.4.2014 at 11.09 hrs, for single line to ground fault at Ranchi-Chandil line, LBB Protection

operated at Chandil and all 220 kV and 132kV elements connected to Chandil tripped and there was total failure of supply at Chandil area.

3. Learned counsel for JSEB submitted as under:

(a) All recommendations of ERPC/ELRDC have been complied with except a few which are already under implementation process and will be completed shortly.

(b) ERPC team recommended that the PLCC link on 220 kV Tenughat-Patratu S/C, 220 kV Patratu-Hatia D/C and 220 kV Tenughat-Biharshariff S/C should be established immediately.

(c) PLCC link Tenughat to PTPS S/C 220 kV and 220 kV Patratu-Hatia D/C have been established. Tenughat-Biharshariff 220 kV PLCC is not looked after by JSEB. Tenughat end and Biharshariff end are maintained by TVNL and BSEB, respectively.

(d) With regard to Ramchandrapur sub-station, the recommendation to JSEB is to install the GPS system and time synchronise all its numerical relays with GPS clock. At present, Purchase Order (PO) of GPS system with erection and commissioning has been placed to M/s Alstom and would be completed shortly.

(e) In the 17th PCC of ERPC meeting held on 11.9.2013 PCC advised JSEB to install Synchroscope at Chandil, which has been completed. Further, cabling work is under progress, which is expected to be completed within 15 days.

(f) Regarding Restricted Earth Fault (REF) protection, all new transformer panels of capacity greater than 50 MVA are with REF.

4. The representative of the petitioner submitted as under:

(a) The respondent has not submitted the reports on routine tests on CTs and PTs to ERPC.

(b) The required recommendation is not for PLCC link PTPS to Hatia (132 kV) but for PLCC link on 220 kV Patratu-Hatia D/C.

(c) It needs to be clarified as to whether the bus sectionalisation and operationalisation of LBB relay at Chandil is complete or not.

(d) The complete black out at Chandil on 22.4.2014 cannot be due to human error.

5. The Commission directed the petitioner and ERPC to convene a specific meeting of Special Protection Committee to discuss the issues pertaining to the present petition and file a report with compliance status by 10.6.2014.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)